

WHEREAS a common understanding of these rights and freedoms is of the greatest importance for the full realisation of this pledge.

NOW THEREFORE THE GENERAL ASSEMBLY PROCLAIMS THIS UNIVERSAL DECLARATION OF HUMAN RIGHTS as a common standard of achievement for all peoples and all nations, to the end that every individual and every organ of society, keeping this Declaration constantly in mind, shall strive by teaching and education to promote respect for these rights and freedoms and by progressive measure, national and international, to secure their universal and effective recognition and observance, both among the peoples of Member States themselves and among the peoples of territories under their jurisdiction.

ARTICLE 1. All human beings are born free and equal in dignity and rights. They are endowed with reason and conscience and should act towards one another in a spirit of brotherhood.

ARTICLE 2. Everyone is entitled to all the rights and freedoms set forth in this Declaration, without distinction of any kind, such as race, colour, sex, language, religion, political or other opinion, national or social origin, property, birth or other status. Furthermore, no distinction shall be made on the basis of the political, jurisdictional or international status of the country or territory to which a person belongs, whether it be independent, trust, non-self-governing or under any other limitation of sovereignty."

Now, the House will take up its normal business. ✓

ORAL ANSWERS TO QUESTIONS

U.S. \$150 Million Loan

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*776. { Shri V. C. Shukla:
 { Shri Panigrahi:

Will the Minister of Finance be pleased to refer to the reply given

to Starred Question No. 108 on the 13th August, 1958 and lay a statement on the Table showing:

(a) whether the detailed allocations for individual projects in the private sector in respect of the amount earmarked out of the 150 million dollar loan sanctioned by the Export-Import Bank of the United States have since been finalised;

(b) if so, details thereof; and

(c) how much of the loan has been drawn so far?

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): (a) to (c). A statement is laid on the Table. [See Appendix III, annexure No. 89].

Shri V. C. Shukla: May I know whether any priorities have been fixed for the allotment of this loan fund to any of the six industries enumerated in the statement?

Dr. B. Gopala Reddi: There is no particular priority. They are all there, and approvals and licences are being given from time to time.

Shri V. C. Shukla: May I know how many applications have been received by Government for loan under this Export-Import Bank arrangement, and by what time Government expect to process these applications and decide upon the allotment of money?

Dr. B. Gopala Reddi: The number of applications received from every industry is not readily available, but we expect that in the next twelve months or so, all the orders will be placed from the industries.

Shri Dasappa: May I know whether the industries to which this fund is likely to be allocated are any different from the industries to which the development loan fund will be diverted?

Dr. B. Gopala Reddi: I have not heard the question.

Shri Dasappa: There is also the development loan fund which we are getting. May I know whether the industries which we are trying to help through this Export-Import Bank loan of \$150 million will be the same as those that receive help from the development loan fund or whether there is any difference between the two?

Dr. B. Gopala Reddi: One is \$150 million, and the other is \$ 75 million; together, the sum is \$225 million.

Shri Dasappa: In view of the fact that there have been no draws from this fund till now, may I know whether there is any time by which we are expected to take advantage of these loans?

Dr. B. Gopala Reddi: We expect that in the next twelve months or so, the orders will be placed. Already, we have sent some claims for reimbursement from the Bank.

Shri Rami Reddy: May I know the number of applications from each State?

Dr. B. Gopala Reddi: We do not have that information.

Shri Tangamani: On the last occasion, we were told that out of this loan, Rs. 50 crores were earmarked for the public sector and Rs. 21 crores for the private sector. Now, we are told that Rs. 25 crores are earmarked for the private sector. May I know the reason why the allotment to the private sector has been increased?

Dr. B. Gopala Reddi: It is not a fixed sum. It is a varying figure, and from time to time, we are seeing to the allotments to be made.

Shri Nagi Reddy: In view of the fact that we have fixed some targets for industrial production in the Second Five Year Plan, may I know whether when these loans are being

disbursed to the various private and public sector industries, cognisance will be taken of the fact that we should fulfil the Second Five Year Plan targets?

Dr. B. Gopala Reddi: Certainly, all these are being looked into by the Commerce and Industry Ministry and also by the Planning Commission, before the licences are issued.

Shri Hem Barua: Apart from this sum of Rs. 25 crores earmarked, as the statement says, for the private sector, may I know whether it is a fact that Mr. Garner, the president of the International Finance Corporation has made a proposal to invest a few million dollars in the private projects in the country, and if so, may I have an idea of that?

Dr. B. Gopala Reddi: I do not have that information readily available.

Shri Tangamani: In reply to the question whether any priorities have been fixed, the hon. Minister has stated 'No'. May I know whether priority will be given to industries like machine-tools?

Dr. B. Gopala Reddi: Machine tools are already there.

Shri Tangamani: This is one of the essential things. So, I would like to know whether priority will be given to machinery?

Dr. B. Gopala Reddi: Whatever priority is to be given is being considered by the Planning Commission and the Commerce and Industry Ministry.

Shri Dasappa: Is it a fact that there are many projects sponsored by the private sector which are awaiting help contemplated under this loan? If so, why is it that Government have not decided upon sanctioning them as yet? Is it also not a fact that the cement industry is one of the industries for which there are applicants and there are one or two applications pending consideration of Government?

Dr. B. Gopala Reddi: Anyway, the cement industry is included in the projects. There is no undue delay in these matters. But some time-lag is inevitable between approvals and licensing. They have to negotiate with the industries in America.

Shri Ramji Reddy: In the distribution of the amount, will applications from under-developed States be given preference, because there are some States like Andhra Pradesh which have no industries, and industries are not properly dispersed?

Dr. B. Gopala Reddi: I do not think the question of under-developed and forward States can be taken into this.

Shri Nagi Reddy: In view of the fact that coal has been given the highest priority in the Second Five Year Plan and in view of the statement that has been placed on the Table of the House that coal has not yet received any loan from this particular Bank, would Government make special efforts to see that coal gets immediate help so that we will be able to fulfil the targets of the Plan?

Mr. Speaker: We are going too much into details.

Shri Nagi Reddy: It is in the statement that coal has not yet received any loan.

Dr. B. Gopala Reddi: They themselves do not want it. They are not sending applications at all. The industry is not applying.

Shri Nagi Reddy: But there is a public sector in coal which can apply for it.

Territorial Army

*777. **Shri D. C. Sharma:** Will the Minister of Defence be pleased to state:

(a) whether Government are aware that some Private Companies and Autonomous Bodies of the Government have been discouraging their employees from joining the Territorial Army, both in the Urban Units as well as in Provincial Units; and

(b) if so, the steps taken in this regard?

The Parliamentary Secretary to the Minister of Defence (Shri Fatesinhrao Gaekwad): (a) and (b). A statement is laid on the Table of the Lok Sabha.

Statement

No specific complaints have been received to the effect that a particular Autonomous Body or a Private Company has been discouraging its employees from joining the Territorial Army. One or two general complaints have, however, been received that private concerns have not taken interest in the recruitment of their employees in the Territorial Army. Some organised industrial and commercial concerns have on the other hand given positive encouragement and have extended special concessions to their employees who join the Territorial Army.

Shri D. C. Sharma: It is mentioned in the statement that some organised industrial and commercial concerns have given special concessions to their employees to join the Territorial Army. What is the nature of those concessions and whether they will be made known to other organised commercial and industrial concerns?

Shri Fatesinhrao Gaekwad: The concessions are as follows:

- (a) Grant of special leave with pay and allowances in addition to military pay for the period of the annual camp upto 14 days except in the case of the Bombay Millowners' Association, Bombay;
- (b) Payment of differences between civil and military pay for the period of the embodiment of the Territorial Army personnel for training;
- (c) In addition to the above, a bounty of Rs. 50 to each Territorial Army personnel on completing the maximum of 240 hours training is given by the Hindustan Aircraft Ltd., Bata Shoe Company Ltd., Batanagar, have offered Rs. 100 per annum as bonus to every